

Punjab Government Gazette

EXTRAORDINARY

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	LEGISLATIVE SUPPLEMENT	
	Contents	Pages
Part - I	Acts Nil	
Part - II	Ordinances <i>Nil</i>	
Part - III	Delegated Legislation	
	1. Notification No. G.S.R.7/Const./Art.309/ Amd.(6)/2019, dated the 11th February, 2019, containing amendment in the Punjab State (Group –D) Service Rules, 1962.	83
	2. Notification No. G.S.R.8/ P.A.5/2017/ S.164/Amd.(26)/2019, dated the 12th February, 2019, containing amendment in the Punjab Goods and Services Tax Rules, 2017.	84-85
Part - IV	Correction Slips, Republications and Replacements	

Nil

PART III

GOVERNMENT OF PUNJAB

DEPARTMENT OF PERSONNEL (PERSONNEL POLICIES-1 BRANCH)

NOTIFICATION

The 11th February, 2019

No. G.S.R.7/Const./Art.309/Amd.(6)/2019.— In exercise of the powers conferred by the proviso to article 309 of the Constitution of India, and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following rules further to amend the Punjab State (Group-D) Service Rules, 1963, namely:-

RULES

- 1. (1) These rules may be called the Punjab State (Group-D) Service (Amendment) Rules, 2019.
 - (2) They shall come into force on and with effect from the date of their publication in the Official Gazette.
- 2. In the Punjab State (Group-D) Service Rules, 1963, in rule 8,-
 - (i) in sub-rule (1), in the proviso, the following clause shall be inserted, namely:-
 - "(d) The above condition of three years probation, shall apply in the case of direct appointment. If an appointment is made in any other manner than the direct appointment, in that case the said period of probation shall be one year."
 - (ii) in sub-rule (3), for the existing proviso, the following proviso shall be substituted, namely:-

"Provided that the total period of probation (including extension, if any), shall not exceed,-

- (i) four years, if recruited by direct appointment; and
- (ii) three years, if appointed otherwise."

KARAN AVTAR SINGH,

Chief Secretary to Government of Punjab.

PART III

GOVERNMENT OF PUNJAB

DEPARTMENT OF EXCISE AND TAXATION (EXCISE AND TAXATION-II BRANCH)

NOTIFICATION

The 12th February, 2019

No. G.S.R.8/P.A.5/2017/S.164/Amd.(26)/2019.- In exercise of the powers conferred by section 164 of the Punjab Goods and Services Tax Act, 2017 (Punjab Act No.5 of 2017), and all other powers enabling him in this behalf, the Governor of Punjab, on the recommendations of the council, is pleased to make the following rules further to amend the Punjab Goods and Services Tax Rules, 2017, namely:-

RULES

- 1. (1) These rules may be called the Punjab Goods and Services Tax (Amendment) Rules, 2019.
 - (2) They shall come into force on and with effect from the date of their publication in the Official Gazette.
- 2. In the Punjab Goods and Services Tax Rules, 2017, for rule 109A, the following rule shall be substituted, namely:-
 - "109A. Appointment of Appellate Authority.-"(1) Any person aggrieved by any decision or order passed under this Act or the Central Goods and Services Tax Act, or the Union Territory Goods and Services Tax Act may appeal to
 - (a) the Additional Commissioner where such decision or order is passed by the Joint Commissioner;
 - (b) the Joint Commissioner (Appeals) where such decision or order is passed by the Deputy Commissioner of State Tax;
 - (c) the Deputy Commissioner (Appeals) where such decision or order is passed by Assistant Commissioner of State Tax or State Tax Officer;

within three months from the date on which the said decision or order is communicated to such person.

- (2) An officer directed under sub-section (2) of section 107 to appeal against any decision or order passed under this Act, or the Centre Goods and Services Tax Act or the Union Territory Goods and Services Tax Act, may appeal to
 - (a) the Additional Commissioner where such decision or order is passed by the Joint Commissioner;
 - (b) the Joint Commissioner (Appeals) where such decision or order is passed by the Deputy Commissioner of State Tax;
 - (c) the Deputy Commissioner (Appeals) where such decision or order is passed by Assistant Commissioner of State Tax or State Tax Officer;

within six months from the date of communication of the said decision or order.".

M.P. SINGH,

Additional Chief Secretary-cum-Financial Commissioner (Taxation) to Government of Punjab, Department of Excise and Taxation.

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